

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. IA/928/2022 IA/1380/2022
IA/1133/2023 IA/1339/2023 C.P. (IB)/293(MB)2021

IN THE MATTER OF

Mr. Mohan Bhatia a Sole Proprietor of Allied Enterprises ... Petitioner
Vs
MSH Sarees Private Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **07.05.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/